National Company Law Tribunal Allahabad Bench

CP NO.117/ND/2015

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The Petitioner in person. He points out that the matter was fixed for the argument on 20th September, 2017 after receiving the report from the ROC, Kanpur. However, the case is omitted to be listed for hearing, as such omission has been pointed out by the petitioner that the memo is allowed and the case is now fixed for the argument. Hence, at the request of the petitioner, the case is adjourned for argument on 9th November, 2017.

H.P. Chaturvedi, Member(Judicial)

The matter be listed on 9th November, 2017.

Date: 23/10/2017

Typed by P.K.Jyoti

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